

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 10(ND)12
CA. NO.

CORAM:


PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE COMPANY: M/s. Zaheer Ahmed V/s. M/s. Tasmia Frozen Food Export Pvt. Ltd. & Ors.

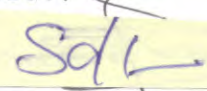
SECTION OF THE COMPANIES ACT: 397/398

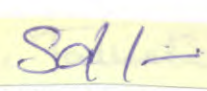
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
I	Yuvraj Khanna Adv.	Petitioner		

ORDER

A letter of adjournment has been circulated by the Director of the Respondent company. On the last date of hearing Mr. Rahul Malhotra had put in appearance and had undertaken to file his vakalatnama which has not been done so far and neither is he present in court today. Parties are directed to file two sets of paper books. At the request of the Respondent, adjourned to

10.07.2017.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]